## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-349(PB)/2017

IN THE MATTER OF:

Mr. Uday Veer Singh

Applicant/petitioner

Vs.

Earth Infrastructures Limited

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner: Mr. Shobhit Nanda & Mr. Saaduzzaman, Advs.

For the Respondent:

Ms. Shruchi Sejwar, Advocate

## ORDER

The cost of Rs. 5000/- has been paid. However, learned counsel for the respondent states that on account of lack of instructions the counsel would not be able to appear and address arguments. According to the statement made an intimation in this regard has been given to the respondent company as is evident from the email sent to the Corporate Debtor on 28.11.2017. On that ground the learned counsel seeks to withdraw his power of attorney. Respondent proceeded ex-partee.

Arguments heard. Order reserved.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

> (DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET